

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

O.A. No.301/86

K Narayanan

: Applicant

Vs

1 The Asstt. Engineer, P&T
Electrical Sub Division
Calicut

2 Union of India rep.
by the Secretary,
Ministry of Post & Telegraph Deptt.
New Delhi

: Respondents

PV Mohanan

: Counsel for Applicant

Mr K Narayanakurup, ACGSC

: Counsel for Respondents

CORAM

Hon'ble Shri C Venkataraman, Administrative Member
and

Hon'ble Shri G Sreedharan Nair, Judicial Member

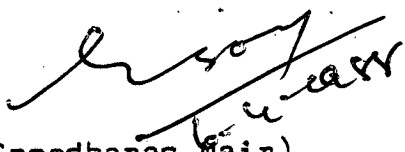
(Order pronounced by Hon'ble Shri G Sreedharan Nair,
Judicial Member)


O R D E R

The relief claimed in this application by a
Casual Pump Operator-cum-Electrician working under the
respondents is to restrain the first respondent from
terminating his services and to direct them to regularise
his service. Admittedly, the applicant was appointed
only on a purely temporary basis and on daily wages.
It is stated in the reply filed by the respondents that
the services of the applicant were terminated after
completion of the period for which he was appointed,
~~and~~ the date of termination was 24.3.1986. Since the
application has been filed only on 1.4.86, the prayer

for restraining the respondents from terminating
the services of the applicant cannot be entertained
at all. The prayer for regularisation of his service
is also ^{to be} negative on the same ground.

2 The application is dismissed.


(G Sreedharan Nair)
Judicial Member
6.4.88


(C Venkataraman)
Administrative Member
6.4.88

Index: ~~Yes~~/No